

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar Judicial, Srinagar)

WP(C) No.926/2023

Villagers of Narsinghpora Tehsil Beerwah
District Budgam through Nisar Ahmad Bhat
V/s

UT of J&K and Ors

Notice under Order 1 Rule 8 CPC

Whereas, one Nisar Ahmad Bhat S/o Abdul Gani R/o Harkarpora Narsinghpora Tehsil Beerwah District Budgam has filed the above titled writ petition on behalf of the Villagers of Narsinghpora Tehsil Beerwah District Budgam, in a representative capacity through his counsel Mr.Ali Mohammad Dar, Advocate on the grounds inter alia that he and all the Villagers of Narsinghpora Tehsil Beerwah District Budgam, have common interest in the subject matter of the writ petition; that they are aggrieved of appointment of the Respondent No.4 Avtar Singh S/o Mangat Singh R/o Narsinghpora Tehsil Beerwah & District Budgam as Lambardar of their Village as his appointment has been made in a clandestine manner and in violation of the relevant provision of law and the rules governing the appointment of Lamberdar; that by the said action on part of the respondents 2 & 3, their democratic rights have been infringed as the appointment of the Lamberdar is being made by conduction of elections and the norms framed thereunder; that the decision of aforesaid appointment is arbitrary and does not sustain in the eyes of law and same is operating adverse to their rights which constrained them to invoke appropriate jurisdiction of the Hon'ble Court for redressal of their grievances.

The petitioners have sought the following reliefs:-

1. *Writ of mandamus:- commanding the respondents to hold election for the post of Lambardar in Village Narsinghpora Tehsil Beerwah District Budgam, as prescribed under law/rules within a timeframe*
2. *Writ of mandamus:- directing the respondents to consider the representation of the petitioner dated 22.02.2023 for supplying the requisite documents.*
3. *Directing the official respondents to restrain respondent no.4 from conducting himself as Lambardar of Village Narsinghpora Tehsil Beerwah District Budgam.*
4. *Any other writ/order or direction as the Hon'ble Court deems fit may be issued in favour of the petitioner and against the respondents.*

Whereas, the Hon'ble Court, upon hearing the above titled matter on 24.04.2023, has been pleased to direct for issuance of notice under Order 1 Rule 8 CPC, for publication in two leading newspapers having wide circulation.

Now, therefore, in compliance to the Hon'ble Court Order Dated (Supra), this publication notice under Order 1 Rule 8 CPC, is hereby issued calling upon Villagers of Narsinghpora Tehsil Beerwah District Budgam to file their /his/her objections, if any, in the above titled matter.

Take note the matter is listed on 02-06-2023

Sd/-
Registrar Judicial,
Srinagar.

Forwarded to Editors 1. " Rising Kashmir & Daily Aftab "for publication. The title of the writ petition shall come in full. Publication charges be obtained from the petitioners.

2. CPC(E-Courts) High Court of J&K and Ladakh, Jammu for uploading the notice on the official website of High Court of J&K and Ladakh.

no.

12049

02/04/23

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Registrar Judicial,
Srinagar,
High Court of J&K and Ladakh

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Registrar Judicial,
High Court of J&K and Ladakh,
Srinagar



BEFORE THE HON'BLE HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

WP(C) P No 926 of 2023

Writ Petition under Art.226 of Constitution of India.
Subject matter pertains to district Budgam.

IN THE CASE OF:

Villagers of Narsinghpura, Tehsil Beerwah District Budgam through Nissar Ahmad Bhat s/o Abdul Gani r/o Harkarpura, Narsinghpura, Tehsil Beerwah District Budgam (Age 33 years).

PETITIONER

VERSUS

1. Union Territory of Jammu and Kashmir through Commissioner/ Secretary to Govt, Revenue Department, J&K, Civil Secretariat Jammu/Srinagar.
2. Deputy Commissioner/Collector, District Budgam.
3. Tehsildar Revenue, Tehsil Beerwah District Budgam.
4. Avtar Singh S/O Mangat Singh R/O Narsinghpura, Tehsil Beerwah District Budgam.

RESPONDENTS

Submitted By/For
Mr./Ms. Ali Mohd. Dar
Advocate
on 19.4.2023 at 02:00 PM
District Registrar
High Court of Jammu & Kashmir
Srinagar

Received by P. on behalf of officials
③ sets
①
Vill. of Narsinghpura
19/4/23 at 1:55 PM
35
Dep. Director Registrar
Srinagar

Registrar Judicial
High Court of J&K and Ladakh
Srinagar